

sions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The All India Services (Discipline and Appeal) Amendment Rules, 1975, published in Notification No. G.S.R. 872 in Gazette of India dated the 19th July, 1975.
- (ii) The Indian Administrative Service (Cadre) First Amendment Rules, 1975, published in Notification No. G.S.R. 899 in Gazette of India dated the 26th July, 1975. [Placed in Library. See No. 9871/75].

FINANCE ACCOUNTS OF UNION GOVERNMENT FOR 1973-74, REPORTS OF COMPTROLLER & AUDITOR, GENERAL FOR 1973 AND 1974 AND A STATEMENT

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table—

- (1) A copy of the Finance Accounts of the Union Government for the year 1973-74.
- (2) A copy of the Report of the Comptroller and Auditor General of India 1973—Union Government (Commercial) —Part V,—Individual points of interests and resume of Reports of the Company Auditors, under article 151 (1) of the Constitution.
- (3) A copy of the following parts of the Report of the Comptroller and Auditor General of India, for the year 1974—Union Government (Commercial) under article 151(1) of the Constitution:—
 - (i) Part II—Appraisal of the working of the State Trading Corporation of India Limited.
 - (ii) Part III—Appraisal of the working of the Hindustan Zinc Limited.

- (4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of documents mentioned at (1), (2) and (3) above.

[Placed in Library. See No. LT-9872/75].

STATEMENT RE. CORRECTION OF ANSWER

SHRI ANNASAHEB P. SHINDE: I beg to lay on the Table a statement (i) correcting the answer given on the 28th April, 1975 to Starred Question No. 802 by Shri Balakrishna Venkanna Naik regarding production and procurement of wheat and paddy and (ii) giving reason for delay in correcting the answer. [Placed in Library. See No. LT- 9873/75].

NOTIFICATIONS UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1975, published in Notification No. G.S.R. 327(E) in Gazette of India dated the 10th June, 1975.
 - (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 414(E) in Gazette of India dated the 16th July, 1975.